

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:-16438-JK (LD) of 2024
DATED:- 30 - 09 - 2024

Sanction is hereby accorded to the appointment of Officer's of Health and Medical Education Department, as mentioned in annexure to this Government Order as Officer In charge (OIC) Litigation for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

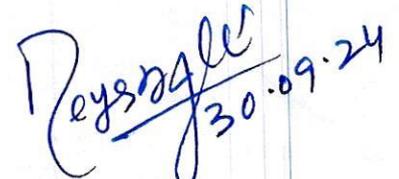
Secretary to Government

Dated 30.09.2024

No:-LAW-OIC/9/2024

Copy to the:-

1. Learned Advocate General, J&K
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Administrative Secretary, Health and Medical Education Department
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Reyaz Ali Bhat)

Assistant Legal Remembrancer



Annexure to the Government Order No.16438-JK(LD) of 2024 dated 30.09.2024

S.No	Title of the Case	(OIC)
1	OA No. 482/2021 titled Dr. Manjit Singh & others Vs UT of J&K.	Mr. Mohan Singh, Under Secretary H&ME Department
2	OA No. 223/2024 titled Rafi Ahmad Dar V/s UT of J&K.	Smt. Seema Rani, Administrative Officer, Office of the Commissioner Food and Drug Administration, Drugs and Food Control Organization J&K
3	Hilal Ahmad Mukhdoomi VERSUS State of J&K and Others (Now U.T) in T.A No. 2379/2021, SWP No. 1249/2017.	Mr. Reyaz Ahmad Shah (JKAS), Deputy Director, Department of Food Civil Supplies and Consumer Affairs
4	O.A No. 219/2021 titled Bilal Ahmad Rather V/S UT of J&K and others.	Mr. Rajesh Angurana, Deputy Drugs Controller, ILC, Phone No. 9419150046, E-Mail: rajeshdfco@gmail.com
5	O.A 707/2024 Joginder lal Vs U.T of J&K and Ors.	Sh. Raj Kumar katoch (Administrator) Associated Hospitals, Govt, Medical college, Jammu
6	O.A No. 506/2024 Titled Mohd. Asfaq Vs UT of J&k and Ors	
7	O.A No. 765/2023 Titled Zakir Hussain	
8	O.A No. 25/2023 Titled Babu Ram and Ors Vs U.T of J&K & Ors	
9	WPC NO. 2161/2024 titled Anu Raina Vs UT of J&K	Dr Harjeet Rai, State Nodal Officer, NHM, J&K and Phone no. 9419134458, E-Mail: harjeet.raidms@jk.gov.in

Im *Reyaz*